

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3097  
ANSWERED ON:08.12.2009  
CONVICTION OF TERRORISTS  
Adityanath Shri Yogi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the penal action has been initiated against all the persons accused in terrorist attack on Mumbai on 26.11.2008;
- (b) if so, the details thereof;
- (c) the number of terrorists awarded death penalty by the Supreme Court during the last three years and current year; and
- (d) the number of terrorists executed during the said period?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI AJAY MAKEN)

(a) & (b) : As per available information, charge sheet has been filed against the three arrested accused persons and 35 accused have been shown as wanted in the charge sheet. The arrested and wanted accused have been charged for commission of offences punishable under different provisions of the Indian Penal Code, Arms Act, Bombay Police Act, Explosive Act, Explosive Substances Act, Prevention of Damage to Public Properties Act, Customs Act, Foreigners Act , Passport (Entry into India) Act and the Unlawful Activities (Prevention) Act.

(c): As per available information, information on death penalty awarded in respect of specific crimes such as terrorism etc. are not centrally maintained. However, the details in respect of persons awarded with death sentence in general, State/UT wise, by different levels of judiciary is at Annexure-A-1. The break up of the persons awarded death sentence by different courts, i.e. the trial courts, the High Courts and the Supreme Court is not centrally maintained.

(d): As per available information, the State/UT wise details of persons executed during 2006 to 2008 is at Annexure-A-2.